

**THE MINISTER OF TOURISM AND CIVIL AVIATION (SHRI RAJ RAHAUR):** Yes, Sir. This matter was taken up by the British High Commissioner in India with the Government.

(b) The Government of India have not agreed to Supersonic flights by Concorde aircraft over India.

**Closure of textile mills in Tamil Nadu**

914. **SHRI M. KATHAMUTHU:** Will the Minister of COMMERCE be pleased to state:

(a) whether nine textile mills in Tamil Nadu have been shut down due to labour trouble;

(b) if so, the factors responsible for labour unrest;

(c) the total number of employees who became unemployed due to the closure of mills;

(d) whether the co-ordinating Committee of Trade Unions in these mills has demanded immediate take-over of these mills by National Textile Corporation; and

(e) if so, Government's reaction thereto?

**THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI VISHWANATH PRATAP SINGH):**

(a) No textile mill in Tamil Nadu is reported presently closed due to labour trouble.

(b) to (e). Do not arise.

**Review of cases of persons detained under COFEPOSA**

915 **SHRI C. H. MOHAMED KOYA:** Will the Minister of FINANCE be pleased to state what machinery Government have set up to review the cases of persons who were arrested under MISA/Conservation of Foreign Exchange and Prevention of Smuggling Activities Act?

**THE MINISTER OF STATE IN CHARGE OF THE DEPARTMENT OF REVENUE AND BANKING): (SHRI PRANAB KUMAR MUKHERJEE):** Specific provisions for review of the cases of persons detained under the provisions of the Conservation of Foreign Exchange and Prevention of Smuggling Activities Act, 1974, have been made under Sections 9(3) and 12A(3) of the Act itself. Cases under Section 9(3) are reviewed by the concerned Government in consultation with a person who is, or has been, or is qualified to be appointed, as a Judge of a High Court nominated in that behalf by that Government. Under Section 12A(3), the cases of detenus are reviewed by the concerned Government itself at intervals not exceeding 4 months.

Representations against an order of detention made by or on behalf of persons detained under the orders of a State Government/Union Territory Administration or its officers are considered by a group of Senior Officers of the State and Central Government. Representations received from or on behalf of the persons detained under order of the Central Government or its officer are considered by the detaining authority.

In addition, a Committee has been set up to generally review cases of all persons who have been under detention for a year or more.

**Records of payment of income tax**

916. **SHRI ERASMO de SEQUEIRA:** Will the Minister of FINANCE be pleased to state:

(a) whether Government are aware that records of payments of income tax by assessee are in most cases not up-to-date and assessee are being requested by the department to provide details themselves, after service, of avoidable notices; and